

As far as the Adivasis are concerned, we are giving them land on the basis of 25 per cent. out of the reclaimed land. It will be for the tribal adviser and the tribal people to set up their own little villages, if there are not any, or to give them additional allotments. We are not in any way coming into the internal distribution of the land *vis-a-vis* the tribals.

Shri Jaganatha Rao: What is the financial assistance given to a tribal family

Shri P. S. Naskar: It has been proposed by the Dandakaranya Development Authority, that apart from this allotment of land, each Adivasi family will be given money to build a house and to purchase agricultural implements; and in addition to that, they will also be given a housing plot of about 800 square yards.

Shri Jaganatha Rao: What is the amount?

Shri Mehr Chand Khanna: I might clarify the position and say that we do not want to change in any way the complexion of the tribal villages or the tribal houses or the way the tribals are living. That is entirely quite different from the villages that are being set up for the displaced persons. That is the advice that has been given to us by the tribal experts in that area. I cannot say offhand what the amount will be, but I think, including cattle etc., it will come to round about Rs. 800 to Rs. 1000; there will be a homestead plot, and there will be some money also for the construction of a house.

Shri Vidaya Charan Shukla: Do I understand that only 800 acres have till now been reclaimed in Pharsagaon?

Shri Mehr Chand Khanna: Under your orders, I have circulated a very detailed report on Dandakaranya. It is in the possession of every hon. Member. It is clearly indicated there that we have tree-felled 20,000 acres out of which we have reclaimed 14,000—15,000 acres.

Industries (Development and Regulations) Act, 1951

+

*751. { **Shri Ram Krishan Gupta:**
Shri Rameshwar Tantia:
Sardar Iqbal Singh:
Shri Pangarkar:

Will the Minister of Commerce and Industry be pleased to refer to the reply given to Starred Question No. 712 on the 9th March, 1960 and state at what stage is the question of assuming more powers under the Industries (Development and Regulations) Act, 1951 to take over industries which close down or go into liquidation on account of internal quarrel of the management?

The Minister of Industry (Shri Manubhai Shah): The matter is still under consideration.

Shri Ram Krishan Gupta: May I know the nature of the difficulties being faced in taking over such industries?

Shri Manubhai Shah: The only difficulty is that once the court is seized of the matter relating to a particular property, it becomes very difficult for Government to intervene and do anything which will attract any contempt of court.

Shri Ram Krishan Gupta: May I know the approximate time by which legislation in this regard is going to be introduced?

Shri Manubhai Shah: That is exactly what we are contemplating, whether without injuring basic principles we can so devise a measure or amend the Act itself as to enable Government, in the interest of employment, economic development and production, to take over such concerns.

Maharajkumar Vijaya Anand: May I know if the National Chemicals of Masulipatam is going to be taken over by Government because of its difficulty due to lack of finance?

Shri Manubhai Shah: No, Sir.